

Central Administrative Tribunal
Principal Bench

O.A. No. 1146 of 2001

New Delhi, dated this the 19 February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Km. Pooja Sharma,
C/o Shri V.K. Sharma,
D-436, Sadh Nagar,
Palam Colony,
New Delhi- 45

(By Advocate: Shri B.N. Bhargava)

Applicant.

Versus

1. Union of India through
The General Manager,
Northern Railway Baroda House,
New Delhi.
2. The Chief Personnel Officer,
Northern Railway Baroda House,
New Delhi.
3. The General Manager,
Northern Railway Division,
Delhi.

(By Advocate: Shri Rajinder Khatter)

ORDER

S.R. ADIGE, VC (A)

Applicant impugns respondents' order dated 1.11.99 (Annexure-A/1) and seeks compassionate appointment.

2. Heard.

3. As per applicant's own averments she was 3 years old when her mother divorced her father on 30.5.81. Applicant's mother was a permanent railway employee who died on 3.3.82 in harness. Applicant does not deny that w.e.f. 3.3.82, if not from 30.5.81 itself, she has been brought up by her father. It is also not denied that applicant has received her deceased mother's death-cum-retirement

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(9)

benefits.

4. As correctly pointed out by respondents in their reply, the whole objective of granting compassionate appointment to the eligible ward of a deceased Govt. servant is to tide over the crisis faced by the family of that deceased Govt. servant and to save it from immediate financial indigence due to the demise of the bread winner.

5. The fact that ever since 1982 if not from 1981 itself applicant has been looked after by her father, has completed her education, and has received the death-cum-retiral benefits of her deceased mother, makes it clear that the grounds for grant of compassionate appointment referred to in para 4 above, are not made out in the present case.

6. The OA is dismissed. No costs.

Antahgi
(S.R. Adige)
Vice Chairman (A)

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